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**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI**


No. 24236-24324/Circulation/Genl./West/THC/2025

Dated, Delhi the 10/9/25

Sub.:- Appearance in the Courts Through Video Conferencing (Amendment to our earlier Communication Dt. 07.08.2025).

Forwarded copy of Letter Ref. No. 341/Gen/SF/2025 Dated 04.09.2025 received in an envelope Bearing Diary No. 9540 Dated 08.09.2025, on the subject cited above, from Sh. Surya Prakash Khatri, Advocate, Member Legislative Assembly Govt. of NCT of Delhi/Chairman, Bar Council of Delhi, Bar Council of Delhi, 2/6 Siri Fort Institutional Area, Khel Gaon Marg, New Delhi – 110049 for information and immediate compliance/necessary action to:-

1. All the Ld. Judicial Officers of West District, Tis Hazari Courts, Delhi. It is informed that the above mentioned Letter can also be downloaded from the Centralized Website of Delhi District Courts or from LAYERS.
2. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
3. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.


(Ajay Gupta)
District Judge (Commercial Court) -05/
Officer Incharge General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

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Surya Prakash Khatri
ADVOCATE
Member Legislative Assembly
Govt. of NCT of Delhi
Chairman, Bar Council of Delhi



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दिल्ली विधिज्ञ परिषद्
BAR COUNCIL OF DELHI

(Statutory Body Constituted under the Advocates Act, 1961)
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. : ...341/Gen/SF/2025

Dated : 04.09.2025

Presidents/Secretaries
All the Bar Associations
Delhi/New Delhi,

**SUB : APPEARANCE IN THE COURTS THROUGH VIDEO
CONFERENCING (AMENDMENT TO OUR EARLIER
COMMUNICATION DT. 07.08.2025)**

Dear Sirs,

This has reference to our earlier communication dated 07.08.2025 bearing ref. No. 305/Gen/SF/2025 urging advocates to maintain decorum by following the guidelines as per judicial norm while appearing before the Courts through VC (video conferencing).

It is brought to our notice that many advocates, who do not have laptops and computer gadgets are appearing through their mobile phones in a very casual manner. In view of this, the directions as per our above referred communication may be read to the effect that those Lawyers while appearing before the Courts through VC using mobile phones, they must be properly seated in an office/appropriate place and must be in proper attire and they should not be casual i.e. appearing while standing anywhere or without proper uniform.

The above appeal had been made in view of the complaints and resentment of the judicial officers having been conveyed to the members of Bar Council of Delhi.

Besides above directive/advice, the frequently observed common faults being made by advocates during appearance through VC are reproduced below :

- Advocates are not in proper attire while addressing the Court
- Place and background are not appropriate as per judicial norms
- Advocates do not mute themselves while not addressing the Court
- Advocates are not on time

Surya Prakash Khatri
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- (e) Proper software and hardware are not used
- (f) Frame of the camera is not correctly placed
- (g) Lack of proper lighting around
- (h) Advocates are not looking into the camera and not paying attention

The advocate colleagues are urged to correct the above shortcomings, present themselves in an appropriate manner and maintain the decorum by strictly following the guidelines as per judicial norms, which the advocates usually follow during their appearance in open courts, or otherwise any violative act of Advocates shall be taken as a misconduct under Section 35 of the Advocates Act and appropriate action shall be initiated on receipt of any complaint in this regard.

The Bar Council of Delhi requests your goodselves to take appropriate measures to keep the Advocates/ Members under the authority of your Bar Association, informed in this regard by disseminating the required information and ensure compliance, please.

With regards,

Yours sincerely


(Surya Prakash Khatri)
Chairman

Copy to :

1. The Registrar General, Delhi High Court, New Delhi
2. The District Judges, Delhi/New Delhi.